# NATIONAL COMPANY LAW APPELLATE TRIBUNAL,

#### PRINCIPAL BENCH: NEW DELHI

## Company Appeal (AT) (Ins) No. 307 of 2021

## In the matter of:

Intec Capital Ltd.

....Appellant

Vs.

Manish Kumar Bhagat RP of Perfect Boring Pvt. Ltd.

...Respondent

### **Present**

For Appellant: Mr. Krishnendu Datta, Sr. Advocate with Mr. Sagar

Bansal and Mr. Vinod Chaurasia, Advocates.

For Respondent: Mr. Manish Kumar Bhagat ,RP in person.

#### **ORDER**

**30.04.2021:** When the case was called out, Learned Counsel for the Appellant is present. Mr. Manish Kumar Bhagat, RP in person as sole Respondent is present and informs that the Counsel is suffering from Covid - 19. So he could not present today through Virtual Mode.

Counsel for the Respondent is directed to file 'Reply Affidavit' along with 'Status Report' in the matter either in person or through the Learned Counsel within two weeks. Rejoinder, if any, on behalf of the Appellant one week thereafter.

It is informed by the Learned Counsel for the Appellant the in the meanwhile after 16<sup>th</sup> March,2021 Resolution Plan which was submitted and approved by CoC has further approved by Learned Adjudicating Authority.

Let any outcome of the Resolution Plan/implementation of the Resolution Plan is subject to result of this Appeal, so far the case of the Appellant is concerned with subject to the Appeal.

List the Appeal 'For Admission (After Notice)' on 28th May, 2021.

[Justice Anant Bijay Singh] Member (Judicial)

> [Kanthi Narahari] Member (Technical)

sr/bm

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